

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 2941 of 2019

Project Officer, Mahespur Colliery under Govindpur
Area of M/s. Bharat Coking Coal Ltd. **...Petitioner**

-Versus-

Smt. Anubala Devi **...Respondent**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. Anoop Kumar Mehta, Advocate
For the Respondent : Mr. Niranjana Singh, Advocate

06/ 29.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel for the parties.

Mr. Anoop Kumar Mehta, learned counsel appearing for the petitioner-Management of M/s. BCCL submits that although on 04.03.2020, four weeks' time was allowed to the respondent for filing counter-affidavit but the same has not been filed as yet.

Under such circumstances, by way of last indulgence, put-up this case after four weeks, for filing counter-affidavit.

(Dr. S.N. Pathak, J.)